

**Grant of one extra increment to Employees crossing Efficiency Bar**

3312. SHRI VASANT SATHE: Will the Minister of FINANCE be pleased to state:

(a) whether Government is considering a proposal to grant one extra increment to those Government servants at the time of satisfactory clearance of efficiency bar in their pay scales in appreciation of the service rendered by them;

(b) if so, whether such orders have been issued for some categories of Government servants; and

(c) if so, will Government consider issue of orders covering all categories of employees?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) No, Sir.

(b) and (c). Do not arise.

**Export Orders for Railway Equipment**

3313. SHRI S. R. DAMANI: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) the details of existing export orders for railway equipment and for

utilization of expertise to construct railway lines in foreign countries; and

(b) the efforts being made to secure more such contracts?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) The Projects and Equipment Corporation of India Ltd. has on hand export orders of railway equipment worth Rs. 264.68 million comprising railway wagons, coaches, locomotives and spares. A statement giving details of these orders is attached.

India has no orders on hand for utilisation of our expertise for construction of railway lines in foreign countries; and

(b) Contracts with prospective buyers are being maintained through exchange of visits and with the help of Indian missions abroad. Offers worth over Rs. 500 million have already been made by India and these are being pursued.

**Statement**

Sr. No.	Country	Item	Approx. value (Rs. million)
1	2	3	4
<b>(A) Wagons</b>			
1.	Iran	163 wagons	} 110.2
2.	Tanzania	30 wagons	
3.	Zambia	30 Tank wagons	
4.	Ceylon	30 Wagons	
5.	Uganda	250 Wagons	
6.	Nigeria	50 Wagons	
7.	Bangladesh	66 Hopper Wagons	
<b>(B) Coaches</b>			
1.	Philippines	30 coaches	} 93.22
2.	Uganda	20 coaches	
3.	Nigeria	32 Brake Vans	

1	2	3	4
c) <i>Locomotives</i>			
1	Tanzania . . . . .	9 Diesel Locomotives	48.60
(D) <i>Misc. spares</i>			
1.	Various countries . . . . .		12.63
TOTAL			264.68

**Import of Drugs by M/s La Medica Drug Deal Corporation and Medipac**

3314. DR. VASANT KUMAR PANDIT: Will the Minister of FINANCE be pleased to state:

(a) has the Government received complaints against the firms M/s La Medica, Drug Deal Corporation and Medipac regarding import of drugs—Prednisolone, Analgin and Niacinamide;

(b) whether Government investigated the matter regarding import and disposal of various drugs by the above firms;

(c) whether Government have suffered any loss due to illegal business of these firms and if so, to what extent; and

(d) what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATTISH AGRAWAL): (a) Yes, Sir.

(b) to (d). Before receipt of and independently of the complaints, the Bombay Custom House had detected, in 1973, three cases of unauthorised importation of drugs by M/s. La Medica and M/s. Drug Deal Corporation. The Collector of Customs, Bombay had confiscated the goods in all these three cases and also imposed penalties on these firms under the Customs Act. Appeals against the Collector's orders, filed by these firms with the Central Board of Excise and Customs, are pending decision.

Complaints, alleging evasion of direct taxes by these firms, are also being investigated. The extent of the tax evasion would be known on completion of the investigations.

The Enforcement Directorate are also investigating into the possible violation of Foreign Exchange Regulations Act, 1973.

The Chief Controller of Imports and Exports has also debarred the three firms and their directors from receiving import licences, Customs Clearance Permits and allotment of imported material through S.T.C., M.M.T.C. or any other similar agencies, for the licensing years April-March, 1973 to April-March, 1977

**Transport charges paid by M.M.T.C.**

3315. SHRI K. LAKKAPPA: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state the transport charges paid to Kothari (Transport Co.) By M.M.T.C. during the last three years for the transport of ore?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): M.M.T.C. has not entered into any agreement with Kothari (Transport Co.) for the transport of ore. The question of any payment to them by M.M.T.C., therefore, does not arise.